

- (a) whether the Government has issued any directive to the Securities and Exchange Board of India (SEBI) to ensure appointment of women directors on the companies boards compulsorily, and if so, the details thereof and the time set for the purpose;
- (b) the total number of women directors required to be appointed and those actually appointed in compliance with the said directive;
- (c) the punishment prescribed for not adhering to the guidelines of SEBI and its legal implications;
- (d) the total number of women directors appointed in Public Sector Companies, company-wise; and
- (e) whether non-availability of women candidates for such appointments in several listed companies boards has been reported and if so, the details thereof along with the suggestions/directions made by SEBI in this regard?

ANSWER
MINISTER OF FINANCE
(SHRI ARUN JAITLEY)

(a) to (e): A statement is placed on the Table of the House.
